

IN THE INCOME TAX APPELLATE TRIBUNAL  
MUMBAI BENCH "A", MUMBAI

BEFORE SHRI G.S.PANNU, ACCOUNTANT MEMBER  
AND  
SHRI RAM LAL NEGI, JUDICIAL MEMBER

ITA No. 4288/Mum/2013(A.Y. 2009-10)

ITA No. 2601/Mum/2014 (A.Y. 2010-11)

Ambuja Cement India Private Limited,  
(Since merged with the Holcim India  
Private Limited)  
106, Maker Chamber – III,  
Nariman Point, Mumbai 400021  
PAN:AACCA3390A

..... Appellant

Vs.

The DCIT, Cir.3(1)  
Mumbai.

.... Respondent

Appellant by : Shri Alpesh Dharod  
Respondent by : Shri R.P.Meena

Date of hearing : 25/10/2017  
Date of pronouncement : 25/10/2017

**ORDER**

PER G.S.PANNU,A.M:

The captioned appeals filed by the assessee pertaining to assessment years 2009-10 and 2010-11 are directed against separate orders passed by the CIT(A)-5, Mumbai dated 22/02/2013 and 30/01/2014 respectively, which in turn arise out of orders passed by the Assessing Officer under section 143(3) of the Income Tax Act, 1961 (in short 'the Act') dated 16/12/2011 and 31/01/2013.

2. Vide identical letters dated 23<sup>rd</sup> October, 2017, whose contents are reproduced herein below, assessee has requested for grant of permission to withdraw the captioned appeals.

*"Re: Ambuja Cement India Private Limited  
( Since merged with the Holcim India  
Pvt. Ltd. and subsequently merged with Ambuja Cement Limited)  
Assessment year 2009-10  
ITA No.4288/Mum/2013  
Prayer for withdrawal of appeal.*

*1.0 This has reference to the captioned appeal fixed for hearing on 25-10-2017. In this regard, we, on behalf of the assessee, most humbly request your goodself to please treat the aforesaid appeal as being withdrawn."*

3. Ld. Departmental Representative for the Revenue has no objection to the aforesaid request of the assessee.

4. Accordingly, the appeals of the assessee are dismissed as withdrawn

Order pronounced in the open court on 25/10/2017.

Sd/-  
(RAM LALNEGI)  
JUDICIAL MEMBER

Sd/-  
(G.S. PANNU)  
ACCOCUNTANT MEMBER

Mumbai, Dated 25+/10/2017

Vm, Sr. PS

**Copy of the Order forwarded to :**

1. The Appellant ,
2. The Respondent.
3. The CIT(A)-
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER,

(Dy./Asstt. Registrar)  
**ITAT, Mumbai**